Annexure-4 Date of commencement of CIRP: 30/04/2021; List of Creditors as on 06/05/2022

Name of the Corporate Debtor : Cane Agro Energy (India) Limited;

Unsecured financial creditors (other than financial creditors belonging to any class of creditors) (Amount in ₹) Sl. Details of claim Details of claim admitted Remarks, if any Amount of Amount of claim Name of Amount of Amount of No. Creditor any Mutual not admitted received contingent claim under claim dues, that verification Date of Amount Amount of Nature of Amount covered by security interest Whether Amount % of voting may be setclaim admitted claim receipt claimed covered by related party? share in CoC off guarantee Jankalyan Nagari Sahakari 19-05-2021 8,72,36,259 Unsecured NA NA NA NA NA 8,72,36,259 The Claim submitted as Patsanstha MaryaditKarad Finacial Financial creditor for The said loan is not Creditor disbursed to The Corporate Debtor i.e. Cane Agro Energy (India) Limited. Also The said loan neither appears in The books of accounts nor in The audited financials of The Corporate debtor. The said loan is availed by The Individuals (suspended directors and promoter group) and not by Corporate Debtor No Specific Deed of Guarantee (Corporate Guarantee) is executed between The Corporate Debtor and The said bank. Mere providing of undertaking or board resolution on The 2 Bank Of India 29-07-2021 2,70,24,31,555 86,88,30,093 Unsecured NA NA NA 24.78 NA NA 1,83,36,01,462 Finacial Creditor 66,06,52,696 Vasantdada Shetkari Sahakari Bank 18-05-2021 Unsecured NA NA NA NA NA 66,06,52,696 Limited Finacial Creditor The Karad Janta Sahakari Bank 10,71,22,158 Unsecured 4 03-06-2021 64,65,72,000 NA NA NA 3.05 NA NA 53,94,49,842 Limited Finacial Creditor

5	M/S Bengal Agency	19-05-2021	5,20,98,082	Fi	inscial inacial ireditor	NA	NA	NA	-	NA	NA	5,20,98,082	The claim submitted by M/S Bengal Agency is not the Financial Creditor of M/s Cane Agro Energy (India) Ltd., Corporate Debtor as the said transaction does not come under the ambit of 'Financial Debt' and hence was rejected M/S Bengal Agency filed the following interlocutory application with the Hon'ble NCLT, Mumbai: IA No. 1831 of 2022 for modification of amount of claim of Rs. 10,15,34,624/- However the claimant has not filed the respective revised claim form with the RP, only calculation sheet has been submitted with the RP
6	Shree Balaji Sugar Company	19-05-2021	7,37,36,275	Fit	insecured inacial reditor	NA	NA	NA	-	NA	NA	7,37,36,275	The claim submitted by Shree Balaji Sugar Company is not the Financial Creditor of M/s Cane Agro Energy (India) Ltd., Corporate Debtor as the said transaction does not come under the ambit of 'Financial Debt'.

7	Rotomac Global Private Limited	19-05-2021	28,13,97,644		NA	NA	NA	-	NA	NA	28,13,97,644 -	M/s Rotomac Global
				Finacial								Private Limited is not
				Creditor								the Financial Creditor
												of M/s Cane Agro
												Energy (India) Ltd.,
												Corporate Debtor as the
												said transaction does
												not come under the
												ambit of 'Financial
												Debt' as per Section 5
												(8) of the IBC, 2016.
												In the year 2021, a
												petition filed in Form 5
												with Hon'ble NCLT,
												under Section 9 of IBC,
												2016. One of the
												annexure to the petition
												refers to Form B filed
												by the creditor with
												former IRP in the
												previous CIRP having
												CP No. 3010 of 2019.
												The above facts were
												sufficient to show that
												the Company itself has
												acknowledged the fact
												that claim, in the
												present case does not
												fall within the category
												of claim by financial

8	Sucden India Private Limited	22-07-2021	28,67,41,321	Fi	insecured inacial reditor	NA	NA	NA	-	NA	NA	28,67,41,321	The Transactions in question is not financial debt but an Advance was paid for the supply of Sugar to the CD. The facts and circumstances herein and the case law quoted in the Claim documents are completely different. Hence, The same cannot be relied upon. Sucden India Private Limited has not disbursed any debt against the consideration for the time value of money to the corporate debtor.
													Therefore, the corporate debtor does not owe any 'financial debt' to Sucden India Private Limited and hence is rejected